-4.1.2012 INDIA - Lero-Zego-Zego-Zero-Zero-Two--Zero-Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer For election to ihar Vidhen Salmame of the House) From 104. Hathuwa ..... Constituency (Name of the Constituency) Agod. 4.9 years, resident of Pring 941438 (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-(strike out whichever is not applicable) (1) I am a candidate set up by Janafa Dal (U) (name of the political party ) / am contesting as an Independent candidate. (2) Details of PAN and status of filing of Income tax return : SI. No. Permanent The financial year for Total income Account Number which the last shown In Income (PAN) Income-tax return has Tax Return ( in been filed Rupees) Ramsewak singh AJK PS 3752 J 2010 - 2011 96000200 2. Spouse- Suganti Devi Dependent I Pappu Kumar 3. 4. Dependent 2 Raju Kumar Dependent 3 Pinki Kumari 5. 6. NIKKI KUMATI (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-SI. Offence Description No. The details of cases where the court has taken (a) Hathuwa cose No 39/05, Unchakagaw Cos No: 14/05 cognizance, Sections of the Act and description Phulwarya case No 95/10 Unchanagaw cas No 101/11 of the offence for which cognizance taken: Act. 188, 406, 171 (H) 171, 341, 323, 307,328,304, 506/34 Court of C. G.M. Gopalgay Name of the court, Case No. and Date of order taking/cognizance: Details of Appeal (s) / Application(s) for revision NO (if any) filed against the above order(s): of Incases in which I have been convicted by a court of law(other those referred to in Form 26): Act and description of the offence for

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which convicted:

Date(s) of order(s).

Name of the Court(s). Case No. and

(5) That I give herem below the details of the assets (movable and in-movable etc.) of myself. my spouse and all dependents:

## A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
i)	Cash in hand	21000 = 00	10000:00	5000=00	1000 =00	1500=00	
(ii)	Details of Deposits in Bank Coram accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Panfalo	18800 =00	43450001000		702 355		
50	Institutions, Non Banking Amount- Financial Companies and State Bon Cooperative societies and the	21875=00 Amiron Acine 26825 Amount		-	-		
(iii)	amount in each such deposit Ac les!  Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	34464034- Hens	× 711440020 240	bank Bihar	Kidan mondol Do	Hanse)	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Sam 971. Auber 1. 500000200 28552 year	× ×	>	>-	>	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	>	*	>=	, od	مار	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mahindra Scrapio BR 28A - 4198 29-11-2005				_	
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	Silvar sorgan 300000 = 01	Silver 1009	-	-	~	



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Any other assets such as value of	-				
Claims/interest		-	***	-	
Gross Total value					

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	Baleshra. Negayenbur misser	×	70	*	×
	Area (Total measurement in acres)	3 Bigha 18 Kg	tha			
	Whether inherited property (Yes or NO)	yes- for father	* ×	×	*	>
	Date of purchase in case of self acquired property	2008	<b>)</b> a +	<b>3</b> 0	*	30
	Cost of Land (in case of purchase) at the time of purchase	754500=00	>=	· ·	>	Ju .
	Any Investment on the land by way of development, construction etc.	H0	>-	>	7	>
	Approximate Current market value	382850020	*	34	7	که
(ii)	Non-Agricultural Land Location(s) Survey number(s)	-	_	-	_	
	Area (Total measufement in sq. ft.)	and just	-	_		
	Whether inherited property (Yes or NO)		-			
1 .	Date of purchase in case of self acquired property	-	-			
	Cost of Land (in case of purchase) at the time of purchase	Marie Line	-	- 102	July July	
	Any investment on the land by way of development, construction etc.	801	-	175	Dipage 1	The second
	Approximate Current market value		_	_		_
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	-	-	_	_	_
*	Built up Area Total measurement in sp. ft.)			_		

Rangewall Cush

- Min	V tether inherited property				,	
	( cs or NO)	>	>	ما	مل	مد
	Day of purchase in case of serf	>0	70	do	bo	
	C vst of property (in case of purchase) at the time of purchase	>	70	>	>	2
	Any Investment on the property by way of development, construction etc.	>	>	مر	مر	de de
	Approximate Current market value	*	>	Xo	bo	b
(iv)	apartments,) -Location(s) - Survey number(s)	Baleshra-	-			_
	Area (Total measurement in sq. ft.)	1 Katha-	>	_	_	
	Built up Area (Total measurement in sq. ft.)	_	_		× :	
	Whether inherited property (Yes or NO)		~	_		
	Date of purchase in case of self acquired property	_	1	_		
	Cost of property (in case of purchase) at the time of purchase	-	_		_	
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	112000 200				
v)	Others (such as interest in Respot-	30000 = 00				
vi)	Total of Current Market Value of (i) to (v) above	5304425=	N			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan		-		-	1
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of Joan	MOIARI Mariana	4-	_	-	- arbs

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1	Ally other liability	_	_		_	~
	Grand total of liabilities					
ii)	Government Dues: Dues to departments dealing with government secommodation	-	-		-	
	Dues to departments dealing with supply of water	-		-	-	
	Dues to departments dealing with supply of electricity	-	_	_	_	
	Dues to departments dealing with supply of telephones/mobiles	-:-	-	-		_
	Dues to departments dealing with government transport (including aircrafts and irelicopters)		-	-	_	
	Income Tax Dues	_	-	-		
	Wealth Tax Dues	_		_	_	
-	Service Tax Dues		-		_	-
_	Municipal /Property Tax Dues				_	1 -
	Sales Tax Dues					-
	Any other dues				_	-
	Grand total of all Govt. dues					-

(7) Details of profession or occupation:

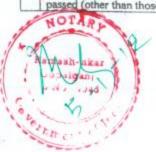
a Self-whip. Rulling Party Bihar Bidhan sabha Coum - M.L.A.

b. Spouse ... House wile
(8) My educational qualification is as under: gntermede ate.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Sm./Kem. Ramsewak Singh
2.	Full postal address	AT- Asomered tola P.O. Baleshra. P.E. Comental
3.	Number and Name of the constituency and state	104 Hatnuwa Bidhan Sabha.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta gal (U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	



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	(c, Total number of Pending cases where the court (s) have taken cognizance			the	Fox 4					
5.	P	th of			Year for which I		1.00	Therape Strine		
-	(a)	Candidate ATKP537		Income Tax Return filed			Parties and the state of			
	(b	Spouse:	320	-	2010-201	1-	196	90005m		
_		Dependents					-			
6.		The second secon	of Assets u	nd Liabil	ities in rupees					
		Description	Self	Spous		Depende	est II	Deposition III		
۸.		Moveable	-	Spous	c Dependent-i	Depende	m-11	Dependent-II		
_		Asset (Total value)	-	-	-	_		_		
В.		Immovable Asset	-	_	_					
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	2		-			_		
	(ii)	Approximate Current Market Price of Asset (Total Value)	-	-	11.5			_		
7		Liabilities	_	-				-		
		(i) Government dues (Total)		-	-	_		_		
		(ii) Loans from Bank, Financial Institutions and others (Total)	_	-	5 -	-		-		
3.	Hi	ghest educational qualific	ation: 3m	tarmae	liche.					

(Name of the School /College/ University and the year in which the course was completed.)

## VERIFICATION

I, the depor	nenf, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from I further
declare that	·

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patus this the 28th day of December 2011

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respectful any item, either "Nil" or "Not a plicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.

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